

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No.9/2026 in Petition No.809/MP/2025

Subject : Interlocutory application under Section 94(2) of the Electricity Act, 2003 read with Regulation 26 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking interim directions.

Applicant : Airpower Windfarms Private Limited (AWPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **3.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Divya Chaturvedi, Advocate, AWPL
Shri Saransh Shaw, Advocate, AWPL
Shri Jai Dhanani, Advocate, AWPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

During the hearing, the learned counsel for the Applicant and the Respondent, CTUIL, concluded their respective submissions on the IA. The learned counsel for the Petitioner also prayed for extension of interim protection in favour of the Petitioner to avoid any further confusion and, while pointing out that the Petitioner's Project is already ready for part-commissioning, requested that this IA be dealt with along with the main Petition itself.

2. Considering the submissions made by the learned counsel for the parties, the Commission reserved the IA for order. The Commission also directed the parties to maintain the *status quo* in terms of the order dated 10.09.2025 until the disposal of the Petition.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

